on strike there. Patients are suffering. The Health Minister has conceded the demands...

THE DEPUTY CHAIRMAN: I have called only Shri Shanti Tyagi on his special mention.

रत्नाकर जी, आपका नाम है शांति त्यागी जी के बाद । मैं आपका नाम बुलाऊंगी । आप कृपया स्थान ग्रहण करिए ।

(Interruptions)

No, I am not allowing anybody else. Whoever speaks without my permission will not go on record.

SHRI S. S. AHLUWALIA (Bihar): *

DR. ABRAR AHMED KHAN (Rajasthan):

SHRI V. NARAYANASAMY:

THE DEPUTY CHAIRMAN: No, please sit down. Nothing *is* going on record. There is no point in your speaking when it is not going on record. Anybody speaking without my permission will not go on record.

उपसभापति : त्यागी जी, आप नहीं बोलते हैं तो मैं रत्नाकर जी का नाम बुला लूंगी, उनका सैकिंड नम्बर है ।

SHRI SHABBIR AHMAD SALARIA (Jammu & **Kashmir):**

Increasing atrocities on women particularly of Scheduled Castes/Scheduled Tribes and Minority Community with particular reference to Gairaula incident.

श्री शांति त्यागी (उत्तर प्रदेश) : महोदया, आपने मझे स्पेशल मेंशन रखने का जो अवसर दिया है, उसके लिए मैं आपका आभारी हूं । ... **(व्यवधान)**

SHRI VITHALARAO MADHAVRAO JADHAV Maharashtra): Madam.... *(Interruptions)...*

*Not **recorded.**

SHRI SHABBIR AHMAD SALARIA (Jammu and Kashmir): Madam, this is an important subject... *(Interruptions)*...

THE DEPUTY CHAIRMAN: Please take your seats. Don't you know that he has already started speaking? He is a Member of this House and I have identified him and he is speaking on a subject. Why don't you have the courtesy to allow him to speak?... *(Interruptions)...* Please take your seats. Please let him speak... *(Interruptions)*...

SHRI SHABBIR AHMAD SALARIA: I have given notice of a Calling Attention Motion on this subject *(Interruptions)...*

THE DEPUTY CHAIRMAN: If you have given notice, the Chairman will look into it. Please sit down*(Interruptions)...*

श्री शांति त्यागी : महोदया, आपने मुझे स्पेशल मेंशन का अवसर दिया है, मैं आपका आभारी हूं । कई राज्यों में, खासकर के उत्तर प्रदेश में ला एंड आर्डर का बहुत बुरा हाल है । हरिजन, ईसाई और कमजोर वर्गों की महिलाओं के साथ बलात्कार की घटनाएं दिनों-दिन बढ़ती जा रही है । कई मुकामों पर समूचे परिवारों की जघन्य हत्या हुई है । अभी मेरठ महानगर में एक पूरे परिवार की पाशविक हत्या हुई और आज इसके विरोध में मेरठ में मुकम्मिल हड़ताल है ।

महोदया, उत्तर प्रदेश के आगरा, फतेहपुर, शहजहांपुर, इटावा और गाजियाबाद जनपदों में गुंडों ने महिलाओं और बालिकाओं का शील-भंग किया है । अभी मुरादाबाद जनपद के गजरौला टाऊन में सेंट मैरी कानवेन्ट स्कूल की दो साध्वियों नन्स के साथ बलात्कार से हमारे सिर शर्म से झुक रहे हैं ।.... **(व्यवधान)**

उपसभापति : आर्डर प्लीज । आप लोगों को अगर बात करनी है तो कृपया बाहर जाकर बात करें ।

श्री शांति यागी : महोदया, आज उत्तर प्रदेश में कानून-व्यवस्था नाम की कोई चीज नहीं है । कातिल, गुण्डे, बलात्कारी

खुले घूम रहे हैं । उन्हें सत्ता में बैठे लोगों का संरक्षण मिल रहा है । पुलिस हाथ पर हाथ रखे बैठी है ।

महोदया, मैं आपके माध्यम से केन्द्रीय सरकार से अनुरोध करूंगा कि वह उत्तर प्रदेश में महिलाओं के सम्मान की रक्षा के लिए कदम उठाए और अपराधियों को दंडित कराएं । आपने मुझे जो समय दिया, उसके लिए बहुत-बहुत धन्यवाद ।

श्रीमती सत्या बहिन (उत्तर प्रदेश) : महोदया, मैं इस स्पेशल मेंशन का समर्थन करते हुए कहना चाहती हूं कि उत्तर-प्रदेश में कानून-व्यवस्था बिगड़ रही है ।....

उपसभापति एक मिनिट । साल्वे जी कुछ बोल रहे हैं ।

SHRI N. K. P. SALVE: Madam, I crave your indulgence. *(Interruptions)*...

श्रीमती सत्या बहिन : मैं इनके विशेष उल्लेख का समर्थन करते हुए कहना चाहती हूं कि इसमें उत्तर प्रदेश सरकार पूरी तरह दोषी है और उसका कोई कंट्रोल नहीं रहा, न तो प्रशासन पर और न गुन्डागर्दी पर ।

SHRI N. K. P. SALVE (Maharashtra): Madam, in today's List of Business, before the legislative business, if at all, is taken up, quite a few items have been mentioned. There is, after the Special Mentions, the continuation of the Short -Duration Discussion which was initiated by our esteemed Atal Bihari Vajpayeeji, and then there is "Clarifications on the Statement" made by the Prime Minister yesterday. Then there are two statements to be made by Mr. I. K. Gujral. Madam, Is it possible... *(Interruptions')*...

SOME HON. MEMBERS: There is one more statement... *(Interruptions)*...

THE DEPUTY CHAIRMAN: Yes, there is one more.

SHRI N. K. P. SALVE- Madam, can we have, is it possible to have, some reasonable idea of the schedule so that we can know how much time you are likely to allow for the Special Mentions, how much time you are likely to allow for the Short-Duration Discusson and when we can expect the Prime Minister to come? Whan do we expect the Prime Minister to come, Madam ?

THE DEPUTY CHAIRMAN Mr. Salve, I would try to seek the indulgalnce of the Members who are participating in every debate or Special Mentions. I would like to finish it at about one o'clock and then I want to start the discussion on the price-rise and I would request that **the** Members should not speak on all because already there are too many people who have spoken and there are certain parties who have not participated and we should give them time. If you want the Prime Minister to speak early, then we can skip the lunch hour.

SHRI N. K. P. SALVE: No. no. This discussion must be over. Do we expect the Prime Minister to come around 4. 30 P. M. ?

THE DEPUTY CHAIRMAN: It depends... *(Interruptions)* On every statement I get 30-35 names It is for you to decide how to...

SHRI N. K. P. SALVE: Those names cannot be curtailed. It is a very important statement.

THE DEPUTY CHAIRMAN: According to the rules. *(Interruptions)* Just a minute.

According to the rules, explanation or clarification on a statement should be restricted to one Member from one party. Now, as your party is a large party in this House, I can allow two or three. But if 26 names come to me, I do not know if the Prime Minister might speak at II o'clock in the night—36 now.

SHRI N. K. P. SALVE: I do not know the rule.

THE LEADER OF THE HOUSE (SHRI M. S. GURUPADASWAMY): Madam,

may I make a submission? He has raised a very important matter about which we are all concerned. You have allowed a Short Duration Discussion on prise situation. A Calling Attention motion has been there. There are rules restricting the time for such motions. We have not been following these for a long time. It is necessary to observe certain discipline and each, party should get an opportunity. But there has 10 be a restriction on speeches. In this particular matter, Madam, we would like to conclude the debate by 3 o' clock on price situation—and my colleague will reply at 3 o' clock on the price rise, and later on at 4 o' clock the Prime Minister will make a statement.

SHRI N. K. P. SALVE- Suspension of lunch and sitting beyond the time mentioned in the Bulletin, is something to which we are just not agreeable. Subject to that, it is our right to go for our food and it is our right to go home in good time and rest a little after all the strenuous day. For an old man like me is very necessary. My leaders of course can take very much more than I can take.

THE DEPUTY CHAIRMAN: Mr. Salve, whether you are old or young, that is a very disputed matter, *(Interruptions)*

SHRI N. K. P. SALVE: I am grateful for your magnanimity. Madam One thing 1 want to submit, Madam. *I* implore of you on the Mandal Commission, which is a very important matter, not to curtail the list—No. 1—because, Madam, this is something which is politically or otherwise a matter for people who arc committed to what has been mentioned there, a question of life and death as it were. So if the consensus of the House is to allow a large number of persons, allow that to happen.

THE DEPUTY CHAIRMAN: That is true. But we cannot have the cake and eat it also.

SHRI N. K. P. SALVE: That is true. That is the difficulty with both of us, Madam. We want to eat and have it also. I want to submit. Madam, what we should do. We know what the Finance Minister *h* going to reply ultimately. He is just going to reject our arguments. If he is able to finish the matter by 4 o' clock, then we may take up the statement by the Prime Minister at 4 o` clock. This is my respectful submission, because we are not willing to sit beyond five.

THE DEPUTY CHAIRMAN: I have no objection, Mr. Salve. We can have it. But 42 names I can never allow, because I am quite sure that there is going to be a full-fledged discussion on this. It is only a statement. Two or three people from your party and one from each other...

SHRI N. K. P. SALVE: Hew will you choose. Madam?

THE DEPUTY CHAIRMAN- I won't choose. I will leave it to you. I would suggst. Mr. Salve, that the leaders of parties or whoever they want to designate.... *{Interruptions)*

I think we are wasting too much time on the formalities.

श्री विठ्ठलराव माधवराव जाधव : उपसभापति महोदया, जरा हमें भी सुन लीजिए। यह प्रेक्टिस रही है कि स्टेटमेंट में क्लेरिफिकेशन का चान्स हर सदस्य को देना चाहिए।

श्री राम नरेश यादव (उत्तर प्रदेश) **:** महोदया, मंडल कमीशन की रिपोर्ट बहुत ही महत्वपूर्ण है, इसलिए इस पर अधिक से अधिक लोगों को अनुमति दी जाए।

उपसभापति : यह डिस्कशन नहीं है। these are clarifications.

SHRI M. M. JACOB (Kerala): During lunch time if you want to invite Government representative; to sort out. (Interruptions)

THE DEPUTY CHAIRMAN: During lunch time we *will* discuss it and I will request Members. *(Interruptions)* We are going to have a discussion. Mr. Ratnakar Pandey.

श्री अटल बिहारी वाजपेयी (मध्य प्रदेश): महोदया, मेरा एक सुझाव है। अगर स्पष्टीकरण मांगने वाले सदस्य ज्यादा हैं तो स्पष्टीकरण हम छोड़ें, इसके ऊपर बहस करा ली जाए।

SHRI VITHALRAO MADHAVRAO JADHAV: We can have discussion on *it.* It is a very- important matter.

श्री अटल बिहारी वाजपेयी: बहस अधिक सार्थक होगी।

श्री सुरेन्द्रजीत सिंह अहलुवालिया (बिहार): मंडल कमीशन पर पूरी बहस हो।

डा० रत्नाकर पाण्डेय (उत्तर प्रदेश): बहस कराने का हम समर्थन करते हैं।

SHRI N. K. P. SALVE: It can be a Short Duration Discussion.

THE LEADER OF THE HOUSE (SHRI M. S. GURUFADASWAMY): Madam, I am in the hands of the House and you decide. If the House wants a discussion on this issue, I have no objection at ail. But I would like to say that you fix up the time and date and that there should be no clarifications on it today.

SHRI N. K. P. SALVE: Madam, what we do is that we will confine ourselves to one or two Members only. Only the Leaders.

SHRI M. S. GURUFADASWAMY. You cannot have both.

SHRI N. K. P. SALVE: We are withdrawing 30 or 40 speakers Madam, you yourself said that you would allow one or two. Allow one or, two. The rest of them need not speak.

SHRI M. S. GURUPADASWAMY: I have no objection. Let us have clarifications. I go by your view that the clarifications should be confined to the minimum number of Members from each party. But there can't be 30 or 40 people seeking clarifications from your party.

SHRI A. G. KULKARNI (Maharashtra): Madam, on a point of order. (Interruptions)

THE DEPUTY CHAIRMAN: I am not starting a debate on it. Anybody who wants to discuss can come and discuss with me and talk to me during the lunch hour. *(Interruptions)* Mr Jadhav, please take your seat.

SHRI A. G. KULKARNI: Are we not Members from our parly?

THE DEPUTY CHAIRMAN; You decide. You speak to your Leader. I have no objection. *(interruptions)* Mr. Ahluwalia, do you want me to read out the rules?

SHRI S, S. AHLITWALIA: What about the convention, of the House? 1 want to know that.

THE DEPUTY CHAIRMAN. There are rules. Sit down. There is no convention to interrupt. I have asked Mr. Ratnakar Pandey to speak. We cannot take more time of the House on epproval and discussions.

SHRI VITHALRAO MADHAVRAO JADHAV: Why are you not allowing me?

THE DEPUTY CHAIRMAN: I am allowing the) Special Mention which is listed before me.

SHRI VITHALRAO MADHAVRAO JADHAV: You allow me just half a minute.

THE DEPUTY CHAIRMAN: Your name is not listed with me in the Special Mentions. *((Interruvtions)* I am dealing with Special Mentions. Don't argue.

SHRI VITHALRAO MADHAVRAO JADHAV: I would like to submit only for half a minute on the Mandal Commission Report. My submission is that it is convension of the House that.

THE DEPUTY CHAIRMAN: No, there is no right.

SHRI VITHALRAO MADHAVRAO JADHAV: Let me complete my submission. If it is not so, then you allow a full-fledged discussion so that all the Members can speak.

THE DEPUTY CHAIRMAN: You did not hear what the leader of the House said. You did not agree to that. He offered to have a full-fledged discussion.

SHRI VITHALRAO MADHAVRA'O JADHAV; Madam, the report of the Mandal Commission is very important. It is the concern of all the people of this country.

THE DEPUTY CHAIRMAN. Mr. Jadhav, you decide between you and Mr. Salve and then come and tell me what you want. I will do it accordingly.

SHRI SHABBIR AHMAD SALARIA: Madam, according to the rules, I am entitled to seek a clarification.

THE DEPUTY CHAIRMAN. I am not allowing anything. Under the rules, I am not allowing you to speak. Please take your seat.

SHRI VITHALRAO MADHAVRAO JADHAV: I want to make a submission ___

THE DEPUTY CHAIRMAN: No submission. You discuss it with Mr. Salve and then come to me in the lunch hour. Now sit down and let him speak.

SHRI VITHALRAO MADHAVRAO JADHAV: You take the decision.

THE DEPUTY CHAIRMAN: Okay.. I take the decision. Now let him speak. don't curtail his right to speak.

SHRI VITHALRAO MADHAVRAO JADHAV: I am not. I will be the last person to do like that.

THE DEPUTY CHAIRMAN: Don't argue unnecessarily. Let him speak.

रत्नाकर जी आप बोलिए

डा० रत्नाकर पाण्डेय : उपसभापति महोदया, उत्तर प्रदेश के मुरादाबाद जिले के गजरौला नामक कस्बे में जो घटना हुई है वह भारत के जनतंत्र के नाम पर, इस वैल्यू बेस्ड, इश्यू बेस्ड, एक्शन बेस्ड, रिएक्शन बेस्ड, डिफेक्शन बेस्ड सरकार के लिए क्लंक है । भारत की नारी शक्ति का जो अपमान किया गया है उसका ऐसा ज्वलंत उदाहरण आज तक देश में कहीं देखने को नहीं मिलता है । आश्रम एक पवित्र स्थान होता है और क्रिश्चियन आश्रम जो गजरौला में स्कूल से सटा हुआ है वहां रात में कुछ अवांछित तत्व आक्रमण करते हैं । दो नन्स को उन्होंने कमरे में बंद कर दिया, उन्हें बुरी तरह से मारा पीटा । उनके साथ बलात्कार की जो शर्मनाक घटना हुई है उससे भारत की नारी शक्ति का जो अपमान हुआ है उसकी भरपाई विश्वनाथ प्रताप सिंह की सरकार को करनी होगी । उत्तर प्रदेश सरकार द्वारा एक सप्ताह तक कोई कार्यवाही नहीं हुई । लेकिन जब क्षेत्र की जनता उठ खड़ी हुई और भयानक प्रदर्शन होने लगे, सारा कुछ असहज हो गया और हमारे दल के सचेतक श्री एम०एम० जैकब जी के नेतृत्व में इस सदन के कई माननीय सदस्य, जिनमें शांति त्यागी जी, हमारी सत्या बहिन जी... (व्यवधान) श्री बलराम सिंह यादव जी, और जो ये तीन सदस्य बैठे हुए हैं, तथा अन्य अनेक माननीय सदस्य और हमारे प्रदेश के लोग गये और वहां जो दर्दनाक दृश्य देखा—जो मैं इस सदन के माध्यम से, आपके माध्यम से सारे देश के सामने रखना चाहता हूं—तब कुछ हुआ ।

महोदया, विश्वनाथ प्रताप सिंह द्वारा *मान्यता प्राप्त उत्तर प्रदेश की मुलायम* सिंह की सरकार के अत्याचार, अनाचार, व्यभिचार, भ्रष्टाचार के संबंध में अभी दो तीन दिन पहले श्री बलराम सिंह जी यादव और शांति त्यागी जी के साथ हम लोग राष्ट्रपति जी से मिले थे और उनसे गजरौला कांड का उल्लेख किया था। राष्ट्रपति जी ने हमको आश्वासन दिया कि गृह मंत्रालय से इस पूरे मामले की मैं जांच कराउंगा जिन नन्स के साथ यह व्यभिचार, अत्याचार, दुराचार हुआ, उनके सतीत्व का अपहरण किया गया, इस कांड की जांच के लिए एक महिला मंत्री वहां गयी थीं। वे कभी कांग्रेस में मंत्री थी और वैल्यू बेस्ड पोलिटिक्स में दल बदल करके सुखदा मिश्रा जी को मंत्री बनाया गया। लेकिन इन्होंने वहां जाकर झूठा परसुएशन किया। उन्होंने कोशिश की कि वे नन्स अपना बयान बदल दें कि उनके ऊपर बलात्कार नहीं हुआ है विश्वनाथ प्रताप सिंह की और मुलायम सिंह की सरकार की एक महिला मंत्री ने इस तरह का घृणित, नारी जाति को गर्त में गिराने वाला षडयंत्र रचा। उसके बाद पुलिस ने पूरी रिपोर्ट देनी थी। कहा गया कि जो मेडिकल रिपोर्ट आई है उसमें बलात्कार का कांड नहीं हुआ है। लेकिन मैं इस सदन के माध्यम से बताना चाहता हूं कि मुलायम सिंह यादव और विश्वनाथ प्रताप सिंह की निकम्मी और नारियों की अस्मत लूटने वाली सरकार के मेरठ के डाक्टरों ने कहा कि बलात्कार हुआ है, निर्मम अत्याचार हुआ है, नारियों के शरीर का शोषण हुआ है।

जब आश्रम में रहने वाली गुरुकुल की कन्यायें इस देश में सुरक्षित नहीं हैं तो एक मिनट अधिकार नहीं है श्री *विश्वनाथ प्रताप सिंह को प्रधान मंत्री* की कुर्सी पर बैठने का। उनको रिजाइन करना और मुलायम सिंह को रिजाइन करना चाहिये। यह सरकार ने रिपोर्ट लिखी और उस रिपोर्ट में पुलिस द्वारा दो व्यक्ति पकड़े गये और उन दोनों व्यक्तियों के पास से जो घड़ी बरामद हुई और यह कहा गया कि नंस की घड़ी है। *लेकिन नंस ने इंकार किया कि मेरी* घड़ी नहीं है। सारे देश में इसकी चर्चा हुई है, दिल्ली में प्रदर्शन हुआ है। मायनोरिटी और जो पिछड़ा वर्ग है उसको अखबारी वक्तव्य देकर के संसद में लैमनचूस देकर के इस देश को बहलाना चाहते हो। तुम्हारे क्षेत्र में हरिजन कन्याओं के साथ अत्याचार हुआ प्रधान *मंत्री के क्षेत्र में फतहपुर में, मुरादाबाद* में हुआ, आगरा में हुआ। देश के हर कोने में, चाहे क्रिश्चयन हो, चाहे ब्राह्मण हो, चाहे मुसलमान हो, चाहे हरिजन हो, चाहे किसी जाति का हो, किसी महिला की इज्जत सुरक्षित नहीं है इस शासन में और खुलआम जब आश्रम में रहने वाली महिलाओं के साथ, अध्यापिकाओं के साथ *बलात्कार हो रहा है तो इस सरकार का* भगवान ही मालिक है। झूठी रिपोर्ट बनायी गयी और मुलायम सिंह 15 दिन तक वहां नहीं गये।

उपसभापति : अभी जल्दी खत्म करिये और लोगों के नाम भी निश्चित हैं।

डा० रत्नाकर पाण्डेय : मैडम, महिलाओं का प्रश्न है, इसमें तो आपका समर्थन होना चाहिये।

उपसभापति : नहीं-नहीं आपने अपनी बात कह दी।

डा० रत्नाकर पाण्डेय : नहीं बात नहीं, *बात तो अभी कह रहा हूं मैं।*

उपसभापति : दूसरे लोग भी बोलना चाहते हैं इसलिये आप कृपया अपना थोड़ा...

डा० रत्नाकर पाण्डेय : इटावा में हुआ, हर जगह अत्याचार हुआ। *अधिकार-सुख मैडम, बड़ा मादक और* सारहीन होता है और अधिकार-सुख की मादकता में अब इस देश की ललनाओं के साथ बलात्कार करने का पेशा अपना लिया है इस सरकार ने और नियंत्रण नहीं कर पाती है तो धिक्कार है ऐसी सरकार को जो अपनी मां, बहनों, बेटियों

[डा० रत्नाकार पाण्डेय]

और अध्यापिकाओं की रक्षा नहीं कर सकतीं हैं और मुजरिम को पकड़ नहीं सकतीं है। मैं चार्ज करता हूं विश्वनाथ प्रताप सिंह की सरकार पर कि फोर्जड केस बनाया गया। जिन लोगों को पकड़ा गया वह झूठे थे। मैं मांग करूंगा आपके माध्यम से कि सारी मायनारिटी कम्यूनिटी के साथ बलात्कार किया है विश्वनाथ प्रताप सिंह की सरकार ने और महिलाओं की अस्मत लूटी है और ऐसी स्थिति में इस पर सी०बी०आई० की इंक्वायरी बैठायी जाये।

उपसभापति : रत्नाकर जी,

डा० रत्नाकर पाण्डेय : और रिपोर्ट सदन के सामने रखी जाये और पूरे जो महिलाओं पर बलात्कार और अत्याचार हुये हैं विश्वनाथ प्रताप सिंह की सरकार के राज्य में... (व्यवधान)

उपसभापति : बैठ जाइये प्लीज सिट डाउन।

डा० रत्नाकर पाण्डेय : गृह मंत्री उन पर एक स्टेटमेंट सदन में रखें।

उपसभापति : श्री थॉमस कुत्तिरवट्टम।

श्रीमती सत्या बहिन : मैडम, नन्स द्वारा जो रिपोर्ट की गयी है, उस रिपोर्ट पर सिगनेचर लेने से इंकार किया... (व्यवधान) यह शर्मनाक बात है, जो दूसरों को शिक्षा देती हैं, पढ़ाती हैं नन्स उनके सिग्नेचर नहीं लिये बल्कि (व्यवधान) जबरदस्ती अंगूठा निशान लिये गये।

SHRIMATI JAYANTHI NATARAJAN (Tamil Nadu): Madam, we *want to* associate ourselves with this. *(Interruptions)*

THE DEPUTY CHAIRMAN: Everybody has had his say. *(Interruptions)* The whole House is concerned over this issue. *(Interruptions)*

SHRI M. M. JACOB: Madam, all the lady Members as well as the other Members are agitated over this. We have given notice for a discussion on this subject the atrocities against women. Kindly consider it and see whether it can be permitted without further delay.

THE DEPUTY CHAIRMAN: We will try our level best to have a discussion on it. *(Interruptions)*

डा० रत्नाकर पाण्डेय : मैडम, होम मिनिस्टर से स्टेटमेंट के लिये कहना चाहिये। आपसे निवेदन है कि मैडम, होम मिनिस्टर इस पर एक स्टेटमेंट दें।

उपसभापति : आपकी प्रार्थना मैंने सुन ली और उधर चली गयी।

SHRIMATI JAYANTHI NATARAJAN; Why are the Members from the other side silent on this? I would like to know whether they associate themselves with the dernand for a C. B. I. enquiry?

(Interruptions)

THE DEPUTY CHAIRMAN. Now, Shri Thomas Kuthiravattorn please.

(Interruptions)

SHRI THOMAS KUTHIRA7ATTOM (Kerala): I am grateful to you for giving me this opportunity to make a Special Mention on the Gajraula incident. *(Interruptions)* I had the privilege of addressing this august Hosue on March 29, 1990, when I mentioned about the atrocities on minorities, especially on Christians, in various parts of U. P. *(Interruptions)* It is indeed sad that the dastardly act of robbery, molestation and rape was committed on nuns who have committed their life for the welfare of the mankind. (Interruptions)

SHRIMATI JAYANTHI NATARAJAN: Madam, why don't they associate themselves with us on the damand for a **C. B. I,** enquiry?

(Interruptions)

THE DEPUTY CHAIRMAN: We associate and say that it is deplorable. Now, Mr. Kuthiravattom please continue. *(Interruptions)*

SHRI GURUDA'S DAS GUPTA (West Bengal) Let me make it clear that it is not the concern of the lady Members of this House alone. Nor it is the concern of the Opposition alone. We, on this side, equally share, in the same degree, the intensity of their feelings that the honour, of the women should be protected in all manner possible. The Government should take immediate steps to make an impartial probe so that the culprits are identified and they are brought to book.

THE DEPUTY CHAIRMAN: Now the whole House associates with this. What is there to add?

SHRI S. JAIPAL REDDY (Andhra Pradesh); I share the sentiments expressed by Mr. Gupta. We also demand a probe. I would like to tell the lady Member that the CBI probe cannot be ordered by the Government of India unless it is asked for by the State Government.

SHRI GURUDAS DAS GUPTA: We say that we want an impartial probe so that the culprits are properly identified. Let it be put on record that the whole House is having the same feeling, not the opposition alone.

SHRI THOMAS KUTHIRA VATTOM; It is no reported by them that four persons have been arrested but they are yet to be identified by the nuns at Gajraula. (Interruptions)

THE DEPUTY CHAIRMAN: Somebody is on his legs. Let him speak.

SHRI S. JAIPAL REDDY; Let me say this in fairness to the Chief Minister of Uttar Pradesh, Shri ?, Mulayam Singh, that he ordered a probe, he took firm steps, he made a personal visit. He needs to be complimented for the steps he took.

SHRI M. M. JACOB: Madam, it is not the question of the visit of the Chief Minister. The complaint is that the police record and the medical report have been tampered with. That is why a CBI enquiry is being asked for. There has been a tampering with the police FIR and the medical report.

SHRI V. NARAYANASAMY (Ponicherry); The probe should be by a sitting Supreme Court Judge. (Interruptions). You are telling about a probe ordered by the Chief Minister. We want a probe by a Supreme Court Judge.

THE DEPUTY CHAIRMAN: All right. Everybody has spoken and expressed his concern. Now please take your seat. He has been speaking and you interrupted him.

SHRI THOMAS KUTHIRAVATTOM; it is felt that the real culprits are still at large an the police is trying to cover up the matter. I, therefore, request the Government to order a CBI enquiry into the incident. The whole episode, including the cover-up by the police and the doctors, should be investigated by a sitting Supreme Court judge. The Government must take adequate steps to ensure the safety of the Christian institutions which are providing service to the people. Steps should also be taken to prevent attacks on women.

Recent Incidents of Massacre of Kanjars at Mandawari, Rajasthan and Lynching- to Death of a Backward Caste Youth at Himmat Nagar Gujarat

SHRI SANTOSH BAGRODIA (Rajasthan): Madam Deputy Chairman, I would like *to* inform the Government and the House about a very unfortunate incident which happened on the black Saturday of 23rd June at Chiri ki Mor, a hamlet of Mandawari village near Bagoi in Chittorgarh district of Rajasthan. That day, Madam, it was early morning and it